

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 28965 OF 2026

Between:

K Jeeya Manoj,, D/o. Manoj Kumar, Age. 19 Years, Occ. Student, R/o. Plot No. 70, Sri Nagar Colony, Tirumalagiri, Hyderabad, Telangana State-500015.

...PETITIONER

AND

1. The State of Telangana,, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences,, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of respondent No 2 in not treating the petitioner as local candidate for admission into MBBS/BDS for the academic year 2026-27 in pursuant to NEET (UG) 2026 as being illegal and arbitrary and violative of Articles 14, 19 and 21 of Constitution of India and also in contrary to Rule 3(a)(I) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O.Ms. No. 150, Health, Medical and Family Welfare (C1) Department dated 08/09/2025 and consequently direct the respondent No.2 to treat the petitioner as Local Candidate for admission into MBBS/BDS for the academic year 2026-27 in pursuant to NEET (UG) 2026.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to allow the petitioner to participate in the counselling by considering the petitioner as a Local candidate in the Telangana State for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2026-27 in pursuant to NEET (UG) 2026.

Counsel for the Petitioner: MR. ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: MR. TANDRA RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE DEPARTMENT

Counsel for the Respondent No.2: MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

**WRIT PETITION No.28965 of 2026
(CNR No. HBHC010599482026)**

DATED: 03.09.2026

Between:

K. Jeeya Manoj

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Secretariat Building, Hyderabad and another.

...Respondents

ORDER:

Mr. A. Divakar Reddy, learned counsel appears for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for
Medical, Health and Family Welfare Department appears for respondent
No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao
University of Health Sciences (hereinafter referred to as 'the
University'), appears for respondent No.2.

2. The present writ petition is filed with the following prayer:

“...to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of respondent No.2 in not treating the petitioner as local candidate for admission into MBBS/BDS for the academic year 2026-27 in pursuant to NEET (UG) 2026 as being illegal and arbitrary and violative of Articles 14, 19 and 21 of Constitution of India and also in contrary to Rule 3(a)(I) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O.Ms.No.150, Health, Medical and Family Welfare (C1) Department, dated 08.09.2025 and consequently direct the respondent No.2 to treat the petitioner as Local Candidate for admission into MBBS/BDS for the academic year 2026-27 in pursuant to NEET (UG) 2026 and to pass....”

3. Petitioner's father served in the Air Force from 25.05.1993 to 31.05.2016 and discharged on completion of tenure. Thereafter, he was appointed in Group-B, non-Gazetted Post (Level-7) in the office of Aviation Research Center, New Delhi on 03.10.2018, which is under the Directorate General of Security, Cabinet Secretariat, New Delhi, as per the certificate enclosed at Annexure P6, dated 31.07.2026. The petitioner during the qualifying period of consecutive four years from Class IX to XI studied at Kendriya Vidyalaya, A.R.C. Charbatia, Cuttack Odisha from 2018 to 2024 and Class XII at Kendriya Vidyalaya, Sector-8, R.K. Puram, New Delhi when her father was posted to New Delhi. Therefore, on being declared as non-local under NEET (UG), 2026 admission to MBBS/BDS course under Notification dated 04.08.2026, the petitioner has preferred this writ petition.

4. Learned counsel for the petitioner submits that this Court, *vide* orders, dated 17.08.2026, passed in W.P.Nos.23998 and 26147 of 2026, in view of the concession made by the learned Advocate General for the State, has held that the wards, whose parents are the employees of Central Government, Central Government Corporations and Central Public Sector Undertakings, are also entitled to the benefit of proviso to Rule 3(a)(iii) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 (hereinafter referred to as 'the Rules'), and that the case of the petitioner also falls within the said category.

5. Having regard to the submissions made by the learned counsel for the petitioner and that the petitioner's father was under employment of Directorate General of Security, Cabinet Secretariat during the relevant period of study of four years before the qualifying examination for admission to MBBS/BDS courses, with a view to maintain parity, the benefit of proviso to Rule 3(a)(iii) of the Rules is extended to the petitioner also, subject to producing all relevant certificates including the nativity certificate of the petitioner's father. Respondent No.2 is therefore directed to treat the petitioner as a 'local candidate' for the purpose of admission into MBBS/BDS course for the academic year

2026-27 under the Competent Authority Quota and permit her to participate in the ongoing counselling process.

The instant Writ Petition is, accordingly, disposed of. There shall be no order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/- A.H.S.GOWRI SHANKAR
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, State of Telangana,, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences,, Warangal, Telangana State.
3. One CC to MR. ALLURI DIVAKAR REDDY Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL, HEALTH AND FAMILY WELFARE DEPARTMENT. High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES [OPUC]
6. Two CD Copies

AGK

TKS



HIGH COURT

DATED: 03/09/2026

ORDER

WP.No.28965 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

⑨
kpr
11/9/26